

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated Guwahati the 13th August, 2021

NO. HC.VII-348/(Pt.-I)/2012/3405/A #### The Hon'ble Gauhati High Court has been pleased to direct all the Judicial Officers of Assam, Nagaland, Mizoram and Arunachal Pradesh to participate in the In-Service Training through Webinar on **20-08-2021** (Friday) from **2.30 p.m. to 4.30 p.m.** as per training schedule attached herewith.

The District and Sessions Judge may depute one Judicial Officer for taking up urgent matter, if any, within the stipulated training period on **20-08-2021**, i.e. from **2.30 p.m. to 4.30 p.m.** in their respective Districts/Sub-Divisions.

The Officers are requested to go through the **General Instructions for In-Service Training through VC** for participation.

By order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

NO. HC.VII-348/(Pt.-I)/2012/3406-3428/A,
Copy for information & necessary action to:

Date: 13-08-2021

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur.
2. The Registrar (Vig. / Admin.), Gauhati High Court, Guwahati.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The District & Sessions Judge, All.
(He/ She is requested to inform all the Judicial Officers under his/her control about this Notification)
5. The Chief Judicial Magistrate, All.
(He/ She is requested to inform all the Judicial Officers under his/her control about this Notification)
6. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Permanent Bench, Naharlagun.
(He is requested to inform all the Judicial Officers of the respective States about this Notification)
7. The Secretary, Gauhati High Court Legal Services Committee.
8. The Presiding Officer, Industrial Tribunal, Guwahati / Dibrugarh / Cachar, Silchar.

9. The Member, MACT, Kamrup / Cachar / Kamrup (M) No. 1, No. 2 & No. 3 / Nalbari / Sonitpur / Nagaon / Goalpara / Dhubri / Barpeta.
10. The Presiding Officer, Labour Court, Dibrugarh/ Kamrup(M).
11. The Special Judge-cum-Judge, Designated Court, Assam.
12. The Special Judge, Assam.
13. The Special Judge, CBI & NIA, Guwahati, Assam.
14. The Special Judge, CBI, Addl. Court No.1/ No. 2/ No. 3, Guwahati, Assam.
15. The Principal Judge, Family Court, Kamrup (M) No. 1, No. 2 & No. 3/ Nalbari / Dhubri / Barpeta / Cachar.
16. The Member Secretary, Assam State Legal Service Authority / Nagaland State Legal Service Authority / Mizoram State Legal Service Authority / Arunachal State Legal Pradesh Service Legal Service Authority.
(He/ She is requested to inform all the Secretaries of District Legal Services Authority about this Notification)
17. The Joint Registrar, _____, Gauhati High Court, Guwahati.
18. The Deputy Registrar, _____, Gauhati High Court, Guwahati.
19. The Project Manager, Gauhati High Court, Guwahati.
(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati).
20. The Administrative Officer, Judicial Academy, Assam with a request to place the notification before the Hon'ble Director, Judicial Academy.
21. The P.S. to Hon'ble Mr. Justice M. R. Pathak, Gauhati High Court, Guwahati.
22. The CA to the Registrar General, Gauhati High Court, Guwahati.
23. Office file.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

R. A. Taparwal
13.08.21
REGISTRAR (JUDICIAL)

IN-SERVICE TRAINING SCHEDULE

[Through: Microsoft Teams VC- which is a **two-way audio-video interaction** platform, where participants would be able to view each other and interact directly with the Resource Person at the end of the deliberation, in addition to posting queries in the chat box.]

- Officers are to read and follow the Joining Instructions.
- The joining link is-<https://bit.ly/2VBuX4g>
- For the Live Link, officers may also visit JAA Website at www.jaassam.gov.in

Date	Time	Topic	Resource Person	Target Group
20.08.2021	2.30 PM to 4.00 PM	<ul style="list-style-type: none"> • RECORDING OF EVIDENCE AND STATEMENT U/S 313 Cr.P.C.: MODE AND MANNER THEREOF <ul style="list-style-type: none"> • Language of Courts. • Recording evidence in Sessions Triable and Magistrate triable cases –<i>Reference : Section 274 , 275, 276,277,278 CrPC – Practical aspects.</i> • Assistance of interpreter or special educator in certain cases. • Recording demeanor of witness. • Marking of exhibits and manner of proving contradictions. • Judge’s power to put questions or order production • Role of Judge in recording evidence:<i>Section 146 – Section 152 Evidence Act</i> • Section 313 Cr.P.C.: • Recording, Purpose, Evidentiary Value • Confession in Section 313 Cr.P.C. statement – its value • Section 313 (5) Cr.P.C. • Right to silence and effect of false answers by accused 	Hon’ble Mr. Justice (Retd.) Mir Alfaz Ali, Director, Judicial Academy, Assam	Judicial Officers of all grades of Assam, Nagaland, Mizoram and Arunachal Pradesh.
	4.00 P.M. to 4.30 P.M	INTERACTION		



JUDICIAL ACADEMY, ASSAM

General Instructions for In-Service Training through VC

1. The training programme will be conducted by using the Online VC/Meeting Software “**Microsoft Teams**” which will be two-way audio-video interaction.
2. Officers are to * **join the training by disclosing their full name** via the Joining Link as notified in the Notification of the Hon’ble Gauhati High Court and also uploaded in the website of Judicial Academy, Assam
3. Officers are requested to **report online** through joining Link, **at least 10 minutes before the scheduled time** of Video Conference and maintain punctuality.
4. Officers are to **keep their video ON, continuously throughout & till the conclusion of the training.**
5. All the officers are to follow the Video Conference Protocols like: -
 - a. **Keep themselves muted until & unless they are allowed by the presenter to unmute** themselves.
 - b. At the end of the deliberation of the Resource Person, **officer may raise hand to indicate that he/she would like to interact with the Resource person, where-after, on announcement by presenter, the said officer may unmute, ask question and thereafter again mute the audio.**
 - c. Ensure proper Internet connectivity with adequate data so that they can attend the training without any network and connectivity issue.
6. Officers are to wear **formal attire** (befitting an officer) while attending the training.
7. Officers are to check the official website of Judicial Academy, Assam for updates.
8. Joining Guide (Steps below are to be followed):
 - Click on the given link or type the given link on the browser.
 - A new tab with a pop-up will open
 - Select ‘Open Microsoft Teams’ if you have Microsoft Teams App installed in your device.
 - OR***
 - Cancel the pop-up and click on ‘Continue on this browser’.
 - For Smartphone Microsoft Teams App needs to be installed before joining the VC.Note: - Queries and other information through e-mail may be obtained from: -

E-Mail - suggestion.jaa@gmail.com

Mobile: - 8723028535 / 8133998881

* Note:- The same is essential for preparation, maintenance and submission of accurate report.